

ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
Criminal Appeal No(s).409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

([CUSTODY MATTERS]

IA No.60050/2021 - CANCELLATION OF BAIL

IA No.60051/2021 - EXEMPTION FROM FILING O.T.)

Date : 04-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Shekhar G Devasa, Adv.
Mr. Rohit Pandey, Adv.
Mr. Manish Tiwari, Adv.
Mrs. Thashmitha Muthanna, Adv.
Mr. Prashanth Dixit, Adv.
Mr. Shashi Bhushan Nagar, Adv.
For M/S. Devasa & Co., AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
For R.No.1 Mr. Pritam Bishwas, Adv.
Mr. Prakhar Shrivastava, Adv.
Ms. Pratibha Malviya, Adv.

For R.No.2 Mr. Sanjay Mani Tripathi, Adv.
Mr. V Elangovan, Adv.
Mr. Suraj Singh, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.60050/2021 In Criminal Appeal No.409/2019

1. Issue notice to the non-applicant/appellant as well as the State of Uttar Pradesh, returnable on 21.08.2023.
2. Mr. Shekhar G.Devasa, learned counsel accepts notice on behalf of the non-applicant/appellant and Mr. Rohit K. Singh, learned counsel accepts notice on behalf of respondent No.1/State of Uttar Pradesh.

3. Counter affidavit be filed within two weeks.
4. List on 21.08.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)